

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 83/TT/2022

Subject : Petition for determination of transmission tariff of 2019-24 period for one number of asset under “Transmission system for Ultra Mega Solar Power Park at Tumkur (Pavgada), Karnataka - Phase II (Part B)” in Southern Region.

Date of Hearing : 26.7.2022

Coram : Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri P.K. Singh, Member

Petitioner : Power Grid Corporation of India Ltd.

Respondents : Tamil Nadu Generation & Distribution Corporation Limited & 18 Others

Parties present : Shri S. Vallinayagam, Advocate, TANGEDCO
Shri Shahbaaz Husain, Advocate, KPTCL
Ms. Stephania Pinto, Advocate, KPTCL
Shri S.S. Raju, PGCIL
Shri D.K. Biswal, PGCIL
Shri A.K. Verma, PGCIL
Shri Ved Prakash Rastogi, PGCIL
Dr. R. Kathiravan, TANGEDCO
Ms. R. Ramalakshmi, TANGEDCO
Shri R. Srinivasan, TANGEDCO
Shri B. Rajeswari, TANGEDCO
Shri R. Kumutha, TANGEDCO

Record of Proceedings

Case was called out for virtual hearing.

2. Learned counsel for KPTCL submitted that she has been engaged in the matter only on 25.7.2022 and therefore requested for time to file her Vakalatnama and reply in the matter. Similar request was made by the learned counsel for TANGEDCO who requested for 2 weeks’ time to file reply in the matter.



3. On the request of KPTCL and TANGEDCO, the Commission adjourned the matter.
4. The Commission directed the Respondents, including KPTCL and TANGEDCO, to file their reply by 18.8.2022 with an advance copy to the Petitioner, who may file a rejoinder, if any, on or before 29.8.2022. The Commission further directed the parties to adhere to the specified timeline for completion of pleadings and observed that no extension of time shall be granted.
5. The matter shall be relisted for hearing in due course for which a separate notice will be issued to the parties.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

